

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD.

Civil Misc. Contempt Petition No. 143 of 2002.

In
Original Application No. 141 of 1993.

Allahabad this the 13th day of November, 2002.

Hon'ble Mr. S Dayal, Member-A

Hon'ble Mr. A.K. Bhatnagar, Member-J.

Venkat Lal

S/o Sri Panna Lal,

R/o Phaphamau,

District Allahabad.

.....Applicant.

(By Advocate : Sri N.L. Srivastava)

Versus.

Smt. Teenu Joshi,

Development Commissioner (Handicrafts)

Ministry of Textile,

West Block No-7, R.K. Puram,

New Delhi.

.....Respondent.

(By Advocate : Sri A. Sthalekar).

O R D E R (Oral)

HON'BLE MR. S DAYAL A.M.

This contempt petition has ^{been} filed for deliberate
disobedience of order dated 31.05.2001 passed in O.A. No.
141 of 1993.

2. In the said order at direction given to the respondents
was to give opportunity to the applicants to make
application before respondent No.2, Development Commissioner(H),

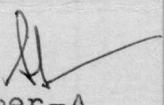
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M/o Textile, West Block No. 7, R.K. Puram, New Delhi claiming the scale and pay of Carpet Training Officer and respondent No.2 was directed to pass an order within 6 months from the date of filing of the copy of Tribunal's order.

3. The respondents have filed Counter Affidavit. In paragraph 4 whereof, it has been stated that the claim of the applicant was examined and the Department had decided to pay officiating pay of Carpet Training Officer to the applicant and applicant has been paid an amount of Rs.29,710/- by Demand Draft No. 060578 dated 12.10.2002.

4. In view of the submissions made in the counter affidavit, We find that the order has been complied with, we, therefore, drop ~~the~~ the contempt proceedings and discharge the notices issued to the respondents.


Member-J


Member-A

Manish/-